

18-592 Hon Mr Justice VC S, VC
Hon Mr K. Bagege, M

D-A 312/90

(2)

Shri Dyan Bhargava,

Learned counsel for respondent-
state, ^{payment of} refund has already been
made to the applicant and the
application has become infructuous.

The learned counsel for the
applicant states that the refund
has not been made. The
application has become infructuous;
in as much as the desired
relief has been granted to the
applicant. The application is
dismissed as infructuous.

In case the refund has not
been made, it will be open
for the applicant to revive the

Drw
6/12/92

Case

to
the

VC

VC